

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 565/2000

NEW DELHI, THIS THE 11TH DAY OF APRIL, 2000

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR.V.K.MAJOTRA, MEMBER(A)

Shri K.C.Nigam
S/o Sh.P.C.Nigam
R/o B-49, Pandara Road
New Delhi-110003.

...Applicant

(By Advocate Shri M.K.Gupta)

VS.

1. Union of India
Through its Secretary
Ministry of Health & Family Welfare
Nirman Bhawan
New Delhi-110011.
2. Director General of Health Services
Ministry of Health & Family Welfare
Nirman Bhawan
New Delhi-110011
3. The Medical Superintendent
Safdarjung Hospital
New Delhi-110029.

...Respondents

ORDER(ORAL)

JUSTICE ASHOK AGARWAL:

Applicant holds the post of Pharmaceutical Chemist in Safdarjung Hospital, respondent No.3 herein. The same is an isolated post. The Fifth Pay Commission has not made any specific recommendations in respect of the post held by the applicant. He accordingly claims pay scale at par with his counterparts in the Central Drugs Laboratory, Calcutta and Government Medical Store Depots, Mumbai. Whereas applicant is being paid in the pre revised scale of Rs.2000-3500 aforesaid posts carry the pay scales of Rs.3000-4500 and Rs.2500-4000 (pre revised) respectively. The applicant has made several representations to the Director General of Health Service,

respondent No.2 herein claiming the aforesaid parity. One such representation is to be found at Annexure A-9 collectively. No reply has been received by the applicant in response to his representations. In the circumstances, we hold that ends of justice will be met by directing respondent No.2 to consider and decide the aforesaid representation of the applicant expeditiously and in any event within a period of two months from the date of service of this order. Respondent No.2 will proceed to dispose of the aforesaid representation by passing a speaking order. Applicant, it goes without saying, will furnish a copy of this OA as also of this order to the respondent No.2. It also goes without saying that it will be open to the applicant to once again approach the Tribunal in case decision of respondent No.2 goes adverse to him. Present OA in the circumstances is disposed of in limine.

V.K. Majotra

(V.K. MAJOTRA)
MEMBER(A)

Ashok Agarwal

(ASHOK AGARWAL)
CHAIRMAN

SNS